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SLP(Crl.)... 13865 OF 2001

ITEM No.16

Court No.10

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Crl.)...../2001

(From the judgement and order dated 16/07/1998 in CRLA 115/98
of The HIGH COURT OF GUJARAT AT AHMEDABAD)

KANAKSHINH RAISINH RAV (RAJPUT)

Petitioner (s)

VERSUS

STATE OF GUJARAT

Respondent (s)

(With Crl.M.P. No 13865/2001 for c/delay in filing SLP)

Date : 08/01/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE U.C. BANERJEE
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Petitioner (s)

Mr. Ranjan Mukherjee,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.
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Since it is a legal aid matter and it took some time in processing, the delay, though enormous in nature, in our opinion, should be condoned in the interest of justice. It is ordered accordingly. Issue notice returnable within four weeks. Service be effected, in addition, on the Standing Counsel for the State of Gujarat.

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(K.K. Chawla)
Court Master

(D.D. Jindal)
Assistant Registrar